

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 1476/2019

(Arising out of impugned final judgment and order dated 18-01-2019 in CRLMP No. 244/2019 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

BHARAT CHAUDHARI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.25856/2019-EXEMPTION FROM FILING O.T.)

Date : 18-02-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s)

Mr. Shyam Divan, Sr. Adv.
Mr. Ankur Chawla, Adv.
Mr. Ashish Dixit, Adv.
Ms. Kalyani Lal, Adv.
Mr. Anil Pratap Singh, Adv.
Ms. Pallavi Langar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

No coercive steps shall be taken, in the meanwhile.

(NIDHI AHUJA)
COURT MASTER (SH)

(RAJ RANI NEGI)
ASSISTANT REGISTRAR